

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 7
(IB)-281(PB)/2019

IN THE MATTER OF:

BDR Finvest Pvt. Ltd.

.... Applicant/petitioner

Vs.

Ninex Developers Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 04.12.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR

HON'BLE PRESIDENT

SH. S. K. MOHAPATRA

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Rakesh Kumar, Mr. Sahil Dhawan, Advs. for RP

ORDER

CA-2708(PB)/2019:-

The report filed by the Resolution Professional in respect of the corporate debtor along with the minutes of 3rd CoC meeting along with other documents, is taken on record subject to all just exceptions. The office is directed to maintain the record and put up the same before the Bench at the time of final disposal.

The application stands disposed of.

—sd—

(M.M.KUMAR)
PRESIDENT

—sd—

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)